

**B. DEPARTMENT OF INDUSTRIAL POLICY  
AND PROMOTION  
(AUDYOGIK NITI AUR SAMVARDHAN VIBHAG)**

**I. INDUSTRIAL POLICY.**

1. General Industrial Policy.
2. Administration of the Industries (Development and Regulation) Act, 1951 (65 of 1951).
3. Industrial Management.
4. Productivity in industry.

**II. INDUSTRIES AND INDUSTRIAL AND TECHNICAL DEVELOPMENT**

5. Planning, development and control of and assistance to, all industries other than those dealt with by any other Department.
6. Issue of licences for establishment of industries for production of civil aircraft to be made in consultation with the Ministry of Civil Aviation and Department of Defence Production.
7. Cables.
8. Light Engineering Industries (e.g. Sewing machines, typewriters, weighing machines, bicycles, etc.).
9. Light industries (e.g. Plywood, stationery, matches, cigarettes, etc.).
10. Light Electrical Engineering Industries.
11. Raw films.
12. Hard Board.
13. Paper and newsprint.
14. Tyres and Tubes.
15. Salt.
16. Cement.
17. Ceramics, Tiles and Glass.
18. Leather and Leather Goods Industry.
19. Soaps and Detergents.
20. Technical Development including Tariff Commission and United Nations Industrial Development Organisation.
21. Direct foreign and non-resident investment in industrial and service projects excluding functions entrusted to the Ministry of Overseas Indian Affairs.
22. Foreign Investment Implementation Authority (FIIA).

**III. INDUSTRIAL CO-OPERATION**

23. Administration of the Indian Boilers Act, 1923 (5 of 1923) and the regulations made thereunder; Central Boilers Board.
24. Explosives-Administration of the Explosives Act, 1884 (4 of 1884), and the rules made thereunder, but not the Explosive Substances Act, 1908 (6 of 1908).
25. The Inflammable Substances Act, 1952 (20 of 1952).

**IV. INDUSTRIES AND INDUSTRIAL AND TECHNICAL DEVELOPMENT**

26. National Council for Cement and Building Materials.
27. Indian Rubber Manufacturers' Research Association, Mumbai.

**V. PROTECTION OF INTELLECTUAL PROPERTY RIGHTS (INDUSTRIAL PROPERTY)**

28. Standardisation of international products and raw materials.
29. The Designs Act, 2000 (16 of 2000).
30. The Trade and Merchandise Marks Act, 1958 (43 of 1958).
31. The Patents Act, 1970 (39 of 1970).
- 31A. Matters concerning World Intellectual Property Organisation (WIPO) including coordination with other concerned Ministries or Departments.

**VI. MATERIALS PLANNING**

32. Coordinated assessment of demands for raw materials by sectors, industries and large-units in relation to particular groups of products and to available capacities.
33. The Geographical Indications of Goods (Registration and Protection) Act, 1999 (48 of 1999).
34. Assessment of domestic availability of raw materials with due regard to the feasibility of import substitution.
35. Assessment of requirements of imports of raw materials with due allowance for inventories.
36. Determination of principles, priorities and procedures for allocation of raw materials.
37. All other matters connected with materials planning.